श्ररुणाचल प्रदेश में कुछ लोग सत्याग्रह कर रहे हैं ; यदि हां, तो विरोध करने वाले लोग कौन हैं ; ग्रीर

(घ) सरकार उन लोगों के विरुद्ध क्या कार्यवाही कर रही है?

गृह मंद्रालय में राज्य मंद्री (श्रीमती राम दुलारी सिन्हा): (क) 1964-70 के दौरान 2902 चकमा परिवारों को जिनमें लगभग 14880 व्यक्ति थे, पुनर्वास विभाग, भारत सरकार की एक योजना के श्रन्तर्गत श्ररुणाचल प्रवेश में वसाया गया था।

- (ख) चक्तमात्रों के लिए श्रावास क्षेत्र निर्धारित किए गए हैं। उनको खेती के लिए भूमि दी गई है। कृषि निवेश और उपकरण भी उपलब्ध कराए गए के बसने वालों को पहचानपन्न दिए गए ताकि उनको कोई परेशानी न हो श्री नई घुसपैठ को रोका जा सके।
- (ग) ग्रौर (घ) ग्रहणाचल प्रदेश में कुछ जनजाति नेता ग्रौर छात संगठन श्रहणाचल प्रदेश में चक्रमाग्रों को बसाने के निरुद्ध ग्रावाज उठा रहे हैं। स्थिति पर कड़ी नजर रखी गई है।

## Tyre prices

264. DR. BAPU KALDATE: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the tyre manufacturers have refused to comply with Government's orders to withdraw the increase made in the prices of tyres and tubes in January, 1984; and
- (b) if so, what action Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO): (a) and (b) As

tyres and tubes are not subject to statutory price control, the question of the Government issuing any order to tyre manufacturers to withdraw the increase in prices does not arise.

## Crash helmets for the pillion riders in Delhi

- 265. SHRI NAND KISHORE BHATT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is any proposal under Government's consideration to make it compulsory for the pillion riders on mopeds/scooters/motor cycles to wear crash helmets in the Union Territory of Delhi;
- (b) if is, what are the details thereof; and
- (c) if not, what are the reasons therefor and by when it is likely to be made compulsory for the pillion riders in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) The amendment to the Motor Vehicles Act, 1939 vide Section 85 A thereof notified on the 14th May, 1980 makes it compulsory for the person driving or riding a two wheeler to wear a crash helmet. The amendment was to take effect from 1st November, 1980 throughout the country but the notified date was cancelled by the Ministry of Freesport & Shipping on the 31st Occuber, 1980.

The wearing of crash helmet by the pillion riders in Delhi will be made compulsory, as and rehen a fresh date is notified by the Ministry of Transport and Shipping.

Persons killed/injured by extremists

266. SHR NAND KISHORE BHATT:

SHRI SYED RAHMAT ALI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed/injured by the extremists in Punjab, Chandigarh and Delhi separately, during the period from January to March, 1984; and